

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 2625 & 2626 of 2020**

**In**

**Comp. App. (AT) (Insolvency) No. 367 of 2020**

**IN THE MATTER OF:**

**Techno Electric & Engineering Co. Ltd.**

**...Appellant**

**Versus**

**McLeod Russel India Ltd**

**...Respondent**

**Present:**

**For Appellant :**

**Mr. Kumar Anurag Singh, Mr. Suresh Mongia, Mr. Anup Jain, Mr. Udit Gupta, Mr. Masoom Shah and Mr. Zain Khan, Advocates**

**For Respondent :**

**Mr. Virender Ganda, Senior Advocate with Mr. Ayandeb Mitra, Ms. Eshna Kumar, Mr. Ritoban Sarkar, Mr. Vishal Ganda and Ms. Anushka Sarkar, Advocates**

**ORDER**

**(Through Virtual Mode)**

**24.11.2020** Report has been submitted by the Adjudicating Authority (National Company Law Tribunal), New Delhi, which is fairly lengthy. It transpires from the report that the matter was heard partly in October but thereafter the Bench recused itself and the matter was placed before the Hon'ble President, NCLT who transferred the matter from Kolkata to New Delhi, Court No. 5 and subsequently the matter landed in Court No. 6 at New Delhi. An assurance has been extended that all endeavours would be made to accord priority to the matter and pass order on the admission stage at the earliest.

In view of this assurance forthcoming from the NCLT, Bench No. 6, New Delhi which is presently seized of the matter, we dispose off this application with the observation that the Bench would accord top priority to the matter in hearing taking into consideration that there has been considerable delay and the matter

needs to be disposed off at the earliest. A copy of this order be communicated to the Adjudicating Authority (National Company Law Tribunal), New Delhi.

Interlocutory Applications stand disposed of.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[ Shreesha Merla ]**  
**Member (Technical)**

/ns/gc/

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